

Ritem No.23 1

REGISTRAR COURT. 2

SECTION II

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

BEFORE THE REGISTRAR MR. M V RAMESH

Criminal Appeal No(s). 1072/2016

UDAI SHANKAR DWIVEDI

Appellant(s)

VERSUS

HIGH COURT OF JUDICATURE AT ALLAHABAD THR REGISTRAR GENERAL

Respondent(s)

(with office report)

WITH

Cr1.A. No. 1095/2016

(With Office Report)

Cr1.A. No. 1104/2016

(With appln.(s) for deletion of the name of respondent and Office Report)

Date : 01/03/2017 These appeals were called on for hearing today.

For Appellant(s) Mr. Adesh Kumar Gill,Adv.

Mr. Vishal Arun,Adv.

Ms. Rachana Srivastava,Adv.

For Respondent(s) Mr. Yashwardhan,Adv.

Mr. Jagjit Singh Chhabra,Adv.

UPON hearing the counsel the Court made the following

O R D E R

In all matters service is complete.

Learned counsel for the respondent No. 1 has stated that the appellant has not provided the copies of the pleadings to him. The learned counsel for appellant is directed to provide the copies of the pleadings to the learned counsel within a weeks time and file

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proof. The respondent shall file the Counter Affidavit within a period of four weeks, as last chance.

Four weeks time, as last chance is given to the appearing respondents to file the counter affidavit. After expiry of four weeks, list the matter before the Hon'ble Court.

(M V RAMESH)

Registrar

MG